

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**  
IA-449/2024  
**IN**  
**IB-48(ND)/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda

.... Petitioner/Applicant

Vs.

M/s.Sanjay Maheshwari

.... Respondent

**Order u/S. 95(1)**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the RP : Mr. Abshishek Anand, Mr. Karan Kohli, Ms.  
Jasleen Singh Sandha, Advs.

For the Respondent : Mr. Vasu Goyal, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed  
by Hon'ble Members.

List the matter on **12.04.2024.**

-Sd-  
**(COURT OFFICER)**

Ajay